

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 26/(MAH)/2014  
IA NO. 08/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

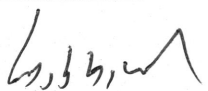
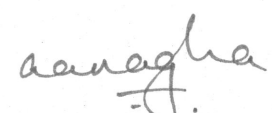
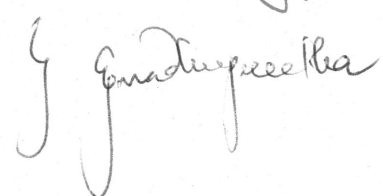
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES: Shri Shridhar Bedekar

V/s.

M/s. V. P. Bedekar & Sons Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 237, 397/398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	MAHESH ATHAVALE	Practising Company Secretary	
②	Anagha Anasingaraju (Karj & Associates)	for Petitioners	
③	Mr. SAMEER PANDIT By Mr. MADHUPREETHA ELANGO By Mrs. WADIA CHANDY for	Advocate for RESPONDENTS	

**ORDER**

**IA No.08/2017 in CP No.26/237,397-398/CLB/MB/MAH/2014**

1. Mentioned when the Court assembled.
2. The Applicant started the arguments. However, the Respondent to the Application wants to file Reply. Reply should be filed on or before 24.03.2017. A copy in advance to the other side and if deem fit a Rejoinder from the side of the Applicant within a week's time.
3. The matter is listed for hearing on 11.04.2017.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

24<sup>th</sup> February, 2017.